

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2174
ANSWERED ON:23.11.2010
USE OF MODERN WEAPONS BY CRIMINALS
Sampath Shri Anirudhan

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there are reports regarding increasing use of lethal/modern weapons by criminals to commit crimes in the country;
- (b) if so, the details thereof and the reaction of the Government in this regard;and
- (c) the steps taken by the Government to check the use of illegal weapons in the country?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN)

(a) & (b): 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India and therefore, the State Governments are primarily responsible for prevention, detection, registration and investigation of crime and for prosecuting the criminals through the machinery of their law enforcement agencies as also for protecting the life and property of the citizens.

National Crime Records Bureau (NCRB), which compiles data relating to crime does not maintain Information regarding use of Modern Weapons by criminals separately.

(c): Section 5 of the Arms Act stipulates that no person shall use any firearms or any other arms of such class or description as may be prescribed or any ammunition; unless he holds in this behalf a license issued in accordance with the provisions of this Act and the rules made thereunder. Further Section 27 of the Arms Act stipulates punishment for use of any firearms or ammunition in contravention of this provision.